

Disability Affairs under the Ministry of Social Justice & Empowerment have laid down in February, 2013 guidelines for conducting examinations for persons with disabilities to all State Governments, Ministries/Departments of Central Government including Union Public Service Commission (UPSC) and Staff Selection Commission (SSC) etc.

(b) UPSC conduct its examinations based on rules of examinations framed and notified by the Government. These rules *inter-alia* contain various provisions specific to physically disabled categories to facilitate providing them a level playing field with the able-bodied persons. The SSC follow the guidelines of the Ministry of Social Justice & Empowerment regarding the facilities to be provided to persons with disabilities while conducting examinations to the extent it is practically feasible.

#### **Information on decision making process**

853. SHRI A.W. RABI BERNARD: Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Personnel and Training (DoPT) has directed all Central Government departments in April, 2013 to provide information on the decision-making process of Government including chain of command, accountability, general rules of procedures, allocation of budget in a simplified manner;

(b) whether the Ministries were also directed to ensure the guidelines operationalised within six months and a compliance report sent to DoPT and the Central Information Commission (CIC), if so, the details thereof; and

(c) whether the CIC has not received any compliance report so far if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) In order to improve the quality and quantity of proactive disclosure under Section 4 of the Right to Information Act, 2005, the Government of India on 15.04.2013 issued guidelines to be implemented by its Ministries/Departments. The guidelines, *inter-alia*, are on the procedure followed in the decision-making process, including channels of supervision & accountability and the budget allocated to each of the agency of a public authority. The guidelines provide for Ministries/Departments to prepare simplified versions of their budgets which can be understood easily by general public.

(b) Each Ministry/Public authority of the Government of India was asked to ensure that the guidelines were made fully operationalised within a period of six months from the date of its issue. They were also asked to send an Action Taken Report on the compliance of the guidelines, along with URL Link, to the DOPT and Central Information Commission soon after the expiry of the initial period of six months.

(c) Till date, Central Information Commission has not received compliance report from any of the Ministry/Department of the Government of India.

#### **Investigating agencies cautioned by higher authorities**

†854. SHRI RAVI SHANKAR PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that investigating agencies of the country have recently been cautioned by the higher authorities in Government to work within their work limits, if so, the details thereof; and

(b) whether any cases of crossing the limits by these investigating agencies has come to light, if so, the details of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) No Sir. The investigating agencies work as per established procedures of law and have complete autonomy in investigation. During the XXth meeting of Central Bureau of Investigation (CBI) and State Anti Corruption Bureau held recently, attention of the gathering of the investigating agencies was drawn to policy making *vis-a-vis* policing.

#### **Budgetary support to Bengal**

855. SHRI VIVEK GUPTA: Will the PRIME MINISTER be pleased to state?

(a) whether the gross budgetary support by the Centre for West Bengal has increased substantially compared to the previous Five Year Plan, and if so, the details thereof;

(b) whether Government has reviewed the implementation of various social welfare schemes in West Bengal during the last three years and the current year, and if so the details thereof;

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†Original notice of the question was received in Hindi.